

Government of Jammu and Kashmir
Home Department
Civil Secretariat; Srinagar/Jammu.

Notification
Srinagar, the 9th of August 2024.

S.O.-390 In exercise of the powers conferred under Section 473 of Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) read with S.O 188(E) of 1974 dated 20th March 1974 of the Ministry of Home Affairs, Government of India and in compliance to the order dated 18.07.2024 passed by the Hon'ble Supreme Court of India in WP(Crl.) No. 142/2024 titled *Mohd. Yousaf Shah & Ors vs State of J&K*, the Lieutenant Governor is pleased to order that the remaining term of imprisonment of the five (05) life, convict prisoners, mentioned in the Annexure to this notification, shall be remitted with effect from the date of issuance of this notification, subject to the following conditions:

- i. They shall furnish a surety bond and a personal bond to the satisfaction of the concerned Superintendent jail before their release.
- ii. They shall maintain peace, good character and behaviour in the society.
- iii. They shall not indulge in any unlawful activity which is prejudicial to the maintenance of the public order and security of the State.
- iv. They shall ensure their presence before the concerned Police Station once in six months.
- v. The Police Station concerned shall keep watch on the activities of the released prisoners.

By order of the Lieutenant Governor.

-Sd/-

(Chandraker Bharti) IAS
Principal Secretary to the Government
Dated: 09.08.2024

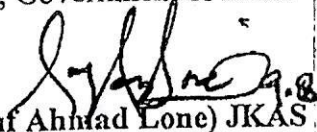
No. HOME-Jail/103/2024-01-HOME

Copy to the:

1. Director General of Police, J&K.
2. Special DG, CID, J&K.
3. Director General of Prisons, J&K
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. Commissioner/Secretary to the Government, General Administration Department.
6. Divisional Commissioner, Kashmir.
7. Divisional Commissioner, Jammu.
8. Director, Archives, Archaeology and Museums, J&K.
9. Director Information, J&K Srinagar with the request to have it published in leading dailies of the UT.
10. Secretary to the Government, Department of Law, Justice and PA.


11. Private Secretary to the Chief Secretary, J&K.
12. Private Secretary to Principal Secretary to the Government, Home Department.
13. I/C Website, Home Department.
14. Concerned file
15. Stock file (w.2.s.c).

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Rouf Ahmad Lone) JKAS 24
Under Secretary to the Government

Annexure to Notification S.O.390 of 2024 dated 09.08.2024

S.No.	Name	Age	Gender	Offence u/s	Punishment	Period of imprisonment already undergone as on 15.07.2024
1	Mohd Yousaf Shah S/o Abdul Gani Shah R/o Estate Colony Nawabad A/P H. No. 337 Street 11 Talab Tillo Jammu	47 years	Male	302/377/201/511 RPC.	Life Imprisonment	21 years 2 months and 23 days
2	Des Raj S/o Om Parkash R/o Hakkal Satwari, Jammu	50 years	Male	302 RPC, 4/25 IAA	Life Imprisonment	24 years 1 month and 20 days
3	Suresh Kumar @ Moti S/o Kaka Ram R/o Dhertee, Tehsil Katra, District Reasi A/P Ranni Malhar Morh, P.O Garhi. District Udhampur.	34 years	Male	302 RPC 5/27/30 I.A Act	Life Imprisonment	17 years 4 months and 22 days
4	Tarseem Lal S/o Rattan Chand R/o Khepar Tehsil R.S Pura District Jammu	58 years	Male	302/34 RPC 3/25 A Act 4/125 A. Act	Life Imprisonment	16 years 11 months and 10 days.
5	Mohammad Bashir S/o Mohd. Azam R/o Arhi Mohra Kandi, Tehsil Mendhar, District Poonch	61 years	Male	302 RPC	Life Imprisonment	17 years 1 month and 14 days


 (Rouf Ahmad Lone) JKAS
 Under Secretary to the Government